

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Original Application No. 414 of 2023

Avtar Singh & Ors

.... Applicant(s)

Versus

State of Punjab and Others

.... Respondent(s)



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Date: 18-09-2025

Place: Fatehgarh Sahib



(Er. Mohit Singla)

Environmental Engineer

Punjab Pollution Control Board,
Regional Office, Fatehgarh Sahib.

(On behalf of Punjab Pollution Control Board)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
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Original Application No. 414 of 2023

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Reply by way of affidavit of Er. Mohit Singla, Environmental Engineer Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib in compliance of order dated 15.05.2025.

I the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

1. That the above-mentioned case is pending before this Hon'ble Tribunal for adjudication. The Punjab Pollution Control Board is filing status report/ replies in the case from time to time in accordance with the directions of this Hon'ble Tribunal. The Hon'ble Tribunal was pleased to pass an order dated 15.05.2025 thereby directing the Punjab Pollution Control Board to place on record the details of environmental compensation imposed on Municipal Council, Khanna. The relevant extract of order dated 15.05.2025 in this regard is reproduce below for kind perusal and reference.

"4. Learned Counsel for the PPCB also submits that the CTO for the STP in question had expired in December 2024. Hence a fresh application has been made on 23.03.2025 which is pending. On instructions, he further submits that the environmental compensation of Rs. 2.82 crores was imposed upon the Municipal Council, Khanna and the said amount has not been recovered till now. He also seeks four weeks' time to place on record the detail in this regard by way of the affidavit."

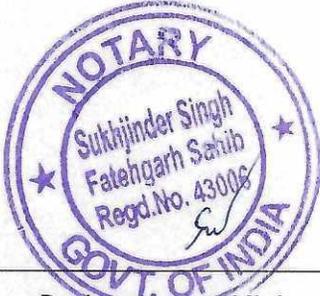


2. That in compliance to order dated 15.05.2025 it is submitted that the Punjab Pollution Control Board has imposed environmental compensation amounting to Rs. 2,82,00,000/- upon Municipal Council, Khanna for the period of violation of 1175 days from 01.11.2020 to 19.01.2024 for not obtaining the consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981. A copy of order bearing no. 61 dated 12.02.2024 in this regard is enclosed as **Annexure-A**.
3. That Municipal Council, Khanna has not deposited the said amount of environmental compensation with the office of the Board but has filed an appeal against the order of the Board before the Secretary to Government of Punjab, Department of Science, Technology and Environment and the appeal is pending for adjudication.
4. That report relating to the compliance of decisions taken by the Chairman of the Board on 15.05.2024 after hearing the officers of the Board and various other departments as find mentioned in paragraph 1 of the order

dated 15.05.2025 of this Hon'ble Tribunal (OA No. 414 of 2023) is given in tabular form herein below:

S. No.	Decisions taken by the competent authority of the Board	Compliance report
a)	The EO, MC, Khanna and DDPO, Doraha shall take all measures to remove the said stagnation in village Jargari by 20.05.2024.	The stagnation in Village Jargari was found to be removed during visit of officers of the Board on 07.06.2024. However, during the joint visit of officers of the Board alongwith officers of Punjab Water Supply and Sewerage Board on 08.08.2025, the stagnation in Village Jargari has been observed.
b)	The EO, MC, Khanna with the Department of Soil & Water Conservation shall provide outlet on the pipeline at appropriate points, so as to maximize utilization of the treated wastewater for agricultural purposes.	The outlets were visited by the officers of the Board alongwith officers of Department of Soil Conservation on 11.09.2025 and observed that at present, the capacity of pipeline to cater the agricultural fields for irrigation purpose is around 4 MLD during demand period. Thus, there is deficit of 25 MLD out of which, Municipal Council is using some quantity of treated wastewater for sprinkling on roads. However, no record for the same has been provided by the Municipal Council, Khanna.
c)	The Department of Soil and Water Conservation shall prepare Detailed Project Report (DPR) for utilization of remaining 9 MLD of treated wastewater from STP of capacity 29 MLD for the agricultural purposes within 15 days.	Department of Soil and Water Conservation, Punjab has informed that the approval for enhancement in utilization of treated wastewater upto 10 MLD from 4 MLD is under process. The approval for enhancement in utilization of treated wastewater upto 10 MLD from 4 MLD is enclosed as Annexure-B . Further, the Department has prepared the detailed project report for laying of underground pipeline

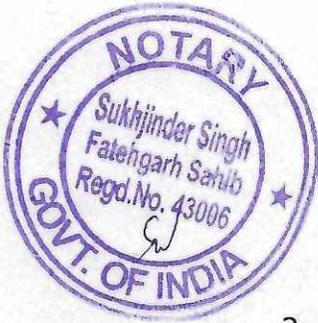


		for utilization of treated wastewater @ 19 MLD for Irrigation from Sewerage Treatment Plant of Khanna. The detailed project prepared by the Department of Soil and Water Conservation is enclosed as Annexure-C .
d)	The Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur shall carryout desilting of Lassara drain by 21/05/2024 through any means to ensure the continuous flow of water in the drain.	The desilting of the drain has already been carried out by the Water Resources, Department and in this regard English Translation of letter no. 6949-50/32D dated 03.07.2024 of Executive Engineer, Water Resources-cum-Mining and Geology Division, Sangrur is enclosed as Annexure-D .
e)	The Principal Secretary, Local Government shall be apprised regarding non-serious approach of the MC, Khanna in defending the Govt./Authorities in the matter of Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others.	In this regard, the Punjab Pollution Control Board has apprised the Principal Secretary to Government of Punjab, Department of Local Government vide letter no. 15938 dated 27.06.2024 and a copy of the same is enclosed as Annexure-E .
f)	The Principal Secretary, Water Resources, Punjab shall be requested to take appropriate action against the Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur for not appearing in the hearing before the Chairman of Punjab Pollution Control Board in relation to an important matter i.e. Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others, as he was to inform about the status of de-silting of Lassara drain.	The Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur has apprised the factual position to the Punjab Pollution Control Board vide letter no. 6949-50/32D dated 03.07.2024, a copy of which has already been placed as Annexure-D .
g)	Environmental Engineer, Regional Office, Fatehgarh Sahib and Executive Engineer, PWSSB, Sangrur shall personally verify the electricity bills and means of operation of the STP to ascertain	The Environmental Engineer, Regional Office, Fatehgarh Sahib and Executive Engineer, PWSSB have visited the site of 15 MLD STP, Khanna on 08.08.2025 and the relevant

the regular operation of the STP. They shall submit their report/ recommendations, within 7 days."	facts have been mentioned in paragraph 5 of the reply herein below.
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5. That further it is submitted that the site of 29 MLD STP Khanna was visited by the officers of Punjab Pollution Control Board and Punjab Water supply and sewage Board on 08.08.2025 and the relevant observations of the visiting team are mentioned below:

1. During visit, STP, Khanna 29 MLD was found in operation.
2. The Treated waste water was being partially used onto land for irrigation purpose through the pipeline lay down by the department of soil conservation and the remaining treated wastewater is being discharged into the pipeline laid for transfer of treated wastewater upto village Jargari.
3. All the components of STP were in working condition.
4. The water sample was collected from the final outlet of the STP after chlorination and as per physical observations, the sample of the treated wastewater was found almost clear and non-objectionable. The samples have been sent to water lab Head Office Patiala, PPCB.
5. Data maintained at the Sewage Treatment Plant with respect to its energy meter, water meter installed at the inlet and outlet of STP was also verified during visit and the same was found in order, showing continuous operation of STP for the period 01.01.2025 to July 2025.





6. The data collected at the site (STP) regarding the quantity of flow treated with the electricity consumed by the operation of the STP is given as under (from January 2025 to July 2025).

Table 1- Power Consumption Detail

Sr No.	Bill Month	From	To	Total Days	Total Consumption (KWH)	Total Consumption (KVAH)
1.	Jan- 25	18-12-2025	20-01-2025	33	95466	95868
2.	Feb- 25	20-01-2025	21-02-2025	32	87588	87960
3.	Mar- 25	21-02-2025	21-03-2025	28	81936	82290
4.	Apr- 25	21-03-2025	19-04-2025	29	81342	81744
5.	May- 25	19-04-2025	19-05-2025	30	82350	82932
6.	Jun- 25	19-05-2025	19-06-2025	31	86346	86778
7.	Jul- 25	19-06-2025	21-07-2025	32	87072	87438



Table 2: Flow Detail

Sr No.	Bill Month	From	To	Total Days	Total Consumption (KWH)	Total Consumption (KVAH)
1.	Jan- 25	01-01-2025	31-01-2025	31	725711	727557
2.	Feb- 25	01-02-2025	28-02-2025	28	655722	658300
3.	Mar- 25	01-03-2025	31-03-2025	31	778054	775191
4.	Apr- 25	01-04-2025	30-04-2025	30	720093	717485
5.	May- 25	01-05-2025	31-05-2025	31	725484	726102
6.	Jun- 25	01-06-2025	30-06-2025	30	750829	750376
7.	Jul- 25	01-07-2025	31-07-2025	31	767024	757934

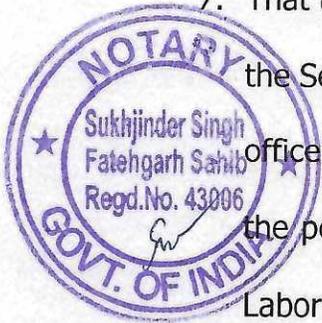
7. During the course of inspection, the team also examined the pipeline carrying treated waste water from the STP Khanna to Village Jargari through gravity. It was observed that at certain locations, including Villages Ikolaha and Ikolahi, flexible pipes have been illegally connected by the villagers to discharge untreated wastewater into the said pipeline meant exclusively for treated effluent from the Sewage Treatment Plant.
8. The pipeline carrying treated pipeline wastewater from STP Khanna, ultimately terminates at Village Jargari, where

wastewater from the village pond of Jargari as well as stormwater flowing through a natural drain intermixes with it. Thereafter, the combined flow passes underneath the Patiala feeder (canal) and subsequently continues in the form of the Lasara Drain.

6. A copy of visit report dated 08.08.2025 of the officers of Punjab Pollution Control Board and Punjab Water supply and Sewerage Board is enclosed as **Annexure-F.**

7. That the analysis report of the effluent sample (collected from the outlet of the Sewage Treatment Plant, Khanna during the visit on 08.08.2025 by the officers of the Board) shows that the parameters of the pollutants are within the permissible limits. A copy of the analysis report issued by the Central Laboratory of the Punjab Pollution Control Board on 25.08.2025 is enclosed as **Annexure-G.**

8. That it is pertinent to mention here that Municipal Council, Khanna has obtained consents to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The consent to operate granted to Municipal Council, Khanna under the Water (Prevention and Control of Pollution) Act, 1974 on 18.07.2025 is valid upto 30.06.2026 and a copy of the same is enclosed as **Annexure-H.** The consent to operate granted to Municipal Council, Khanna under the Air (Prevention and Control of Pollution) Act, 1981 on 12.09.2025 is valid upto 30.06.2026 and a copy of the same is enclosed as **Annexure-I.**



A handwritten signature in blue ink, consisting of a stylized 'S' followed by a horizontal line.

9. That in view of the visit of the officers of Punjab Pollution Control Board and Punjab Water Supply and Sewerage Board, The Punjab Pollution Control Board has issued notice to the concerned departments for hearing before the competent Authority of the Board
10. That the deponent may kindly be allowed to place on record the present reply in compliance of order dated 15.05.2025.

Date: 18-09-2025

Place: Fatehgarh Sahib

Deponent



(Er. Mohit Singla)

Environmental Engineer

Punjab Pollution Control Board,
Regional Office, Fatehgarh Sahib.

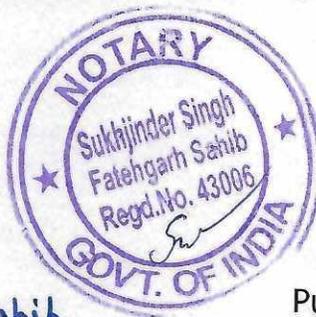
(On behalf of Punjab Pollution Control Board)

Verification:

Verified that the contents of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above reply is false and nothing material has been concealed therein.

Date: 18-09-2025

Place: Fatehgarh Sahib



Deponent



(Er. Mohit Singla)

Environmental Engineer

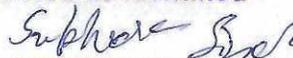
Punjab Pollution Control Board,
Regional Office, Fatehgarh Sahib.

(On behalf of Punjab Pollution Control Board)

I know the deponent/executant and
He/She has signed and R.T.I./L.T.I.
Marked in my presence.

Hazara Singh

Attested as Identified



NOTARY PUBLIC
Fatehgarh Sahib (Punjab)
Distt. Fatehgarh Sahib

The Contents of this Affidavit/Docu-
ments have been Explained to the
deponent/executant & He/She has
admitted the same to be correct.

This document has been entered
in my register Vide

Serial No. 493 Dt. 18/9/2025

18 SEP 2025



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Annexure- A

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 61.....

Dated. 12-02-2024

Subject: Imposition of Environmental Compensation (EC) upon Municipal Council, Khanna for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there-under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) That briefly submitted the residents of Village Jhargari, Tehsil Payal, District Ludhiana have filed an application before the Hon'ble National Green Tribunal alleging that Jargari drain constructed by the villagers crosses under the First Patiala Feeder Canal and outfalls into the Lassara drain and that Lassara, which is a interstate drain, has no outfall and it has become a pond. It is further alleged that 29 MLD sewage treatment plant was constructed for Khanna Town but the said STP plant is not operating and sewage water is flowing to Jargari drain and finally the pipeline has been left open upstream of siphon below the first Patiala Feeder Canal which is not cleaned because the downstream of the siphon i.e. Lassara Drain does not have any outfall. Resultantly, the flow of water is obstructed and the water stagnates in the drain and further overflows and stands in the fields of the applicants and other residents of the area.

It is further alleged that stagnating water is leading to Killing/ drying of the trees in the area and that the test report of the sample of the untreated water shows that BOD Level and Fecal Coliform Level is more than the prescribed standards. It is also the grievance of the applicants that since there is no outfall for flow of the effluent, the untreated/partially treated effluent either keeps on seeping underground or getting

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ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

Amrik Singh



stagnated in the ponds or private land of the applicants and other landowners of Village Jargari which has become a constant health hazard. The case was registered as Original Application No. 414 of 2023 titled as Avtar Singh and Others v/s State of Punjab and Others by the Hon'ble National Green Tribunal.

3) That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 15/09/2023 thereby constituting a joint committee comprising of the members of the Central Pollution Control Board (CPCB), Secretary, State Pollution Control Board (SPCB), Secretary, Central Ground Water Authority (CGWA) and District Magistrate, Ludhiana. The District Magistrate, Ludhiana was directed to act as a nodal agency.

4) That in compliance to the directions, of the National Green Tribunal (NGT), a Sub-Divisional Magistrate with the members of Joint Committee had conducted the spot inspection of area on 6/10/2023. The Punjab Water Supply and Sewerage Board has informed that the sewerage treatment plant of 29 MLD capacity was established in the year 2020 for the treatment of domestic effluent of Khanna city. The work of maintenance of the said plant has been given to the Punjab Water Supply and Sewerage Board for a period of 10 years and the maintenance cost of the plant is to be borne by the Municipal Council, Khanna. The entire Khanna city is connected with sewerage pipeline of approximately 187.51 Km. The untreated water of Khanna city is coming through sewerage pipeline to the sewerage treatment plant of capacity 29 MLD, where the water is treated and cleaned as per prescribed standards. After that, the treated water is used by the farmers through the pipeline laid in the fields by the Department of Soil Conservation. This water flows through the gravity main line and falls into the drain near Jargari from Village Ikolaha, Isadu-Jalajan. According to the record available, this pipeline has been handed over by Punjab Water Supply and Sewerage Board to Municipal Council, Khanna on 2/12/2021.

This pipeline after entering the Village Jargari passes the village through drain. After that, this pipeline passes under the pond of the Village. Patiala Feeder Canal drains water by going into the siphon below. This place is the starting point of Lasara drain. The land around this drain belongs to Forest Department and is planted with trees. The villagers



have been demanding the closures of this pipeline complaining that the pipeline leaks from place to place which get dirty water into the drain and pond of the village. The water stagnates and due to lack of further drainage, all the water enters the Forest Department and affecting the trees and causing foul smell.

5) That thereafter, a meeting of the officers of Municipal Council, Khanna; Drainage Department; Central Pollution Control Board; Punjab Pollution Control Board, Block Development Panchayat Officer and Punjab Water Supply and Sewerage Board was taken by the Sub Divisional Magistrate, Payal, District Ludhiana on 20.12.2023 and 27.12.2023. In the said meetings, it was decided that the sampling would be conducted from the ponds of Village Jhargari, Ikolaha, as well as from the manhole and Sewage Treatment Plant (STP). Accordingly, sampling was carried out by the aforementioned Joint team on 26.12.2023 and 27.12.2023 and the analysis results of the sampling shows the concentration of TSS, BOD and F.Coli beyond the permissible limits as prescribed by the Punjab Pollution Control Board.

6) That the survey conducted by the Joint Team of Officers has revealed that the treated wastewater from STP Khanna is currently being discharged into Lassara Drain via a 17 Km concrete pipeline and Village Ikolaha is releasing wastewater from two village ponds into the pipeline designated for the discharge of treated effluent from STP Khanna. Thus, the treated effluent from STP Khanna and untreated effluent from Village Jargari is accumulating in Lassara Drain. It is relevant to mention here that the Department of Water and Soil Conservation has established a pipeline network primarily designed for irrigation with a capacity of 2 MLD. However, the remaining 27 MLD of treated wastewater is currently accumulating and stagnating in the Lassara Drain.

7) It is also observed by the Punjab Pollution Control Board that Municipal Council, Khanna and Punjab Water Supply and Sewerage Board have not obtained any NOC or the consent to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the 29 MLD capacity STP at Khanna and the STP is currently being operated without the consents to operate of the Punjab Pollution Control Board under the said Acts.



8) That in view the facts of the case as explained above, the Punjab Pollution Control Board has issued show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to Executive Officer, Municipal Council, Khanna; Executive Engineer, Punjab Water supply and Sewerage Division, Ludhiana; Executive Engineer, Divisional Soil Conservation Officer, Ludhiana; Block Development & Project Officer, Doraha, District Ludhiana; Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resource, Sangrur and Executive Engineer, Panchayati Raj, Zila Parishad, Ludhiana vide letter no. 4685-90 dated 12.01.2024 to show cause why action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 should not be taken within an opportunity of hearing before the Chairman of the Board on 19.01.2024.

9) That in reference to the show cause notice dated 12.01.2024, the officers of various departments namely Sh. Rajesh Kamal, Xen, Panchayati Raj (PR), Ludhiana; Sh. Gurpreet Singh, Block Development and Panchayat Officer (BDPO), Doraha; Sh. Arpit Sharma, SDO, Panchayati Raj Department; Smt. Amitpal Kaur, SDE, Punjab Water Supply and Sewerage Board; Sh. Ramandeep Singh, JE, Punjab Water Supply and Sewerage Board; Sh. Harminder Singh, SDO, Drainage Department, Barnala; Sh. Prince Modi, JE, Drainage Department, Barnala; Sh. Harvinder Singh, Sub Divisional Soil Conservation Officer (SDSCO), Samrala and Sh. Charanjit Singh, Executive Officer, Municipal Council, Khanna appeared before the undersigned Chairman of the Board for hearing on 19.01.2024.

10) That it is relevant to mention here that the concepts of Sustainable Development and Precautionary Principle have been considered by the Hon'ble Supreme Court of India in M.C Mehta V/s Union of India and Others and the same were held to be accepted as part of the law of the land.

11) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and Other v/s Union of India and Others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the Country even without specific statute.

Amyrik Singh



12) That after hearing the officers of the Board and that of the various departments as mentioned above and after considering the material facts of the case, certain decisions to preserve and protect the environment including the decision to impose Environmental Compensation upon Municipal Council, Khanna as mentioned below were taken in the case by the undersigned being the Chairman of the Punjab Pollution Control Board.

- a) The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.
- b) The Punjab Water Supply & Sewerage Board (PWSSB) shall operate & maintain the STP regularly & effectively, so as to achieve the prescribed effluent standards for all the times.
- c) The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.
- d) The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.
- e) The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain.



This extension should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jarkari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.

- f) The Drainage Department shall carryout the de-silting of the syphon and starting point of Lassara drain, so as to facilitate the stagnated wastewater flow through the drain and shall submit the action taken report within 15 days.
- g) The Department of Soil and Water Conservation shall submit a comprehensive Action Plan for the construction of an additional pipeline to utilize the remaining 9 MLD of treated wastewater for irrigation purposes within a period of one month. The Action Plan shall include detailed project timelines, technical specifications with the existing infrastructure.
- h) The Punjab Water Supply and Sewerage Board is directed to ensure the integration and synchronization of Online Continuous Effluent Monitoring Systems (OCEMS) with flow meter data to the CPCB/ PPCB Portals. This integration must facilitate real-time data transmission, ensuring data accuracy and reliability for regulatory compliance and monitoring.
- i) The PWSSB shall establish a routine maintenance and calibration schedule for the online monitoring systems. This includes ensuring sensor accuracy, data integrity, and system functionality to provide continuous and reliable monitoring results.
- j) Department of Rural Development and Panchayat Raj shall be responsible for ensuring that no untreated wastewater from village ponds enters the STP-treated wastewater pipeline. The ponds in villages such as Ekolaha and Jarkhari are to be desilted and upgraded within three months using specified technology to meet environmental standards.



- k) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib shall calculate the Environmental Compensation to be imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and causing stagnation, within 7 days.
- 13) That the proceedings of personal hearing held on 19.01.2024 before the undersigned Chairman of the Board containing the decisions explained in para no. 12 above were conveyed to the officers of the various departments including the Executive Officer, Municipal Council, Khanna and Executive Engineer, Punjab Water Supply and Sewerage Board, Ludhiana vide letter no. 4773-78 dated 19.01.2024 for compliance.
- 14) It is pertinent to mention here that the Hon'ble National Green Tribunal, New Delhi through various orders and judgements (order dated 3.8.2018, 19.2.2019 passed in Original Application No. 593 / 2017; order dated 6.12.2018 passed in Original Application No. 125/2017 and M.A No. 1337/ 2018; order dated 13.12.2018 passed in Original Application No. 1038/2018; order dated 12.3.2019 passed in Original Application No. 710 /2017, O.A No. 711, 712/ 2017) has empowered the Central Pollution Control Board (CPCB) to lay down the methodology to assess and recover compensation for damage to environment and utilizes such amount in terms of an action plan for protection of the environment. The Punjab Pollution Control Board has adopted the methodology for imposition of Environmental Compensation evolved by the Central Pollution Control Board.
- 15) That in compliance to the decisions of personal hearing, the Environmental Compensation to be imposed upon Municipal Council, Khanna for the period of violation from 01.11.2020 upto the date of hearing on 19.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 [WPC no.375 of 2012] titled as Paryavaran Suraksha Samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 1175 days (01.11.2020 to 19.01.2024) was calculated to be Rs. 2,82,00,000/- for degrading and damaging the environment.



16) Therefore, Municipal Council, Khanna through its Executive Officer is hereby directed to deposit an amount of Rs. 2,82,00,000/- (Two Crore Eighty Two Lakh only) as environmental compensation with the office of the Punjab Pollution Control Board for degrading and damaging the environment for the period as recorded herein above, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

17) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib is directed to ensure compliance of directions.

ਮੁੜ੍ਹਿਤ ਮੁੜ੍ਹਿਤ ਪੰਜਾਬ

Dr. (Prof.) Adarsh Pal Vig
Chairman

Amrik Singh



True Translation version from Punjabi to English

Office: Divisional Soil Conservation Officer, Ludhiana
Agriculture Complex, Agar Nagar, Firozpur Road, Ludhiana

Phone No. 01612551273

email: dsco.dswc.ludhiana@punjab.gov.in

Number 2944/D.B.

Date 25/08/25

To,

Soil Conservation Officer, Jalandhar

Subject - Regarding estimate of funds for project under RIDF-25 Scheme of S.T.P. Khanna (6 M.L.D.)

As per the subject mentioned above under the RIDF-25 Scheme please find below the estimate of funds for approval.

Sr. No.	Details of Project	Amount
1	S.T.P. Khanna (6 M.L.D.) RIDF-25 Scheme for ongoing projects under Jalandhar district.	1,41,10,850/-

Attached: Estimate
For record in 3 parts.

(Signed)
District Soil Conservation Officer,
Ludhiana

True Translation, I am
competent to translate
Punjabi/Hindi/Urdu/English

NOTARY PUBLIC

1 8 SEP 2025

616

ਦਫਤਰ: ਮੰਡਲ ਭੂਮੀ ਰੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
ਐਗਰੀਕਲਚਰ ਕੰਪਲੈਕਸ, ਅਗਰ ਨਗਰ, ਫਿਰੋਜਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ।
ਫੋਨ ਨੰ: 01612551273
ਈ.ਮੇਲ : dsco.dswc.ludhiana@punjab.gov.in

ਨੰਬਰ: 2944 /ਡੀ.ਬੀ.

ਮਿਤੀ: 25/08/25

ਸੇਵਾ ਵਿਖੇ

ਭੂਮੀ ਪਾਲ, ਜਲੰਧਰ।

ਵਿਸ਼ਾ:-

RIDF-25 ਸਕੀਮ ਅਧੀਨ ਐਸ.ਟੀ.ਪੀ. ਖੰਨਾ (6ਐਮ.ਐਲ.ਡੀ.) ਤੋਂ ਸਿੰਚਾਈ ਪ੍ਰੋਜੈਕਟ ਦਾ ਅਨੁਮਾਨ ਭੇਜਣ ਬਾਰੇ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧੀ RIDF-25 ਸਕੀਮ ਅਧੀਨ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਅਨੁਮਾਨ ਪ੍ਰਵਾਨਗੀ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਲੜੀ ਨੰ:	ਪ੍ਰੋਜੈਕਟ ਦਾ ਵੇਰਵਾ	ਰਕਮ
1.	ਐਸ.ਟੀ.ਪੀ. ਖੰਨਾ (6ਐਮ.ਐਲ.ਡੀ.) ਤੋਂ ਜਮੀਨਦੋਜ਼ ਨਾਲੀਆਂ ਰਾਹੀਂ ਸਿੰਚਾਈ ਪ੍ਰੋਜੈਕਟ	14110850/-

ਨੱਥੀ:- ਅਨੁਮਾਨ
3 ਪੜਤਾਂ ਵਿੱਚ।


(ਨਿੱਧੀ ਬੱਤਾ)
ਮੰਡਲ ਭੂਮੀ ਰੱਖਿਆ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

Detailed Project Report (Tentative)

For

**Laying of Underground Pipeline for Irrigation from Sewerage
Treatment Plant of KHANNA**

Village-Ikolahi, Rasulra, Ikolaha, Rajewal etc. Tehsil-Khanna

For: DEPARTMENT OF SOIL & WATER CONSERVATION, PUNJAB

By: OFFICE OF SOIL CONSERVATION OFFICER, KHANNA 2025-2026



PROJECT REPORT TENTATIVE

1. **Name of Project:** Project for Laying of Underground Pipeline for Irrigation from Sewerage Treatment Plant (19 MLD) of KHANNA, LUDHIANA
2. **Location:** This project is situated in Village Ikolahi, Rasulra, Ikolaha, Rajewal etc.. (Khanna) near Khanna Malerkotla Road and about 0-10 KM west of Ludhiana.
3. **Area:** 600 Heactares (approx.)
4. **Present Status of site:** STP Khanna (29 MLD) having SBR technology is draining its treated water through 16 KM RCC pipeline into Lasara drain. To utilize this treated water for irrigation, underground pipeline (Estimate no 8080/D.B. Dated 07/07/2021 Amount 7700600/- and 660/D.B. Dated 13/01/2023 amount 8527700/-) 1628+2730=4358 m (HDPE – 315 mm) has been laid in village Bahomajra & Rasulra. This irrigation project covers 90 Hectares command area. Now there is a demand of other farmers for using treated water for irrigation purpose.
5. **Proposed Work:** Distribution of this treated water to farmers fields through underground pipeline network so that it will get utilized by farmers for irrigation purpose and to avoid wastage of this treated water into any drains.
6. **Specification of Proposed work:** HDPE pipes of 400 mm & 250 mm (submain) diameter (4 kg/cm²) and total length of 14000 mtr (10000 mtr along RCC pipeline + 4000 mtr along road berm) will be laid underground at depth of 1.4 m.
7. **Status after completion of Project:** After completion of this project, treated water from STP Plant will utilized in farmers fields for irrigation purpose which will lead in saving of underground water. Farmers will utilize this treated water whenever they need it. Also due to this treated water, consumption of fertilizers in nearby fields will decrease due to presence of many elements in this treated water, this will lead to financial profits and increased productivity. A water user society of beneficiaries will take care of project maintenance.
8. **No. of Beneficiaries:** A survey of the villages is currently underway, and discussions are being held with farmers from the concerned villages. While some farmers have expressed willingness to utilize treated water, others have raised concerns about its quality and potential impact on crops, citing reservations about using untreated water. The written consent has to be taken from respective villages and is under progress.
9. **Scheme:**
10. **Working Agency:** Work will be executed under supervision of Department of Soil and Water Conservation, Punjab after E-Tendering process .
11. **Total estimated cost of Project:** 63910074.03/-

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[Handwritten Signature]

[Handwritten Signature]
 ਭੂਮੀ ਰੱਖਿਆ ਅਫ਼ਸਰ
 ਖੰਨਾ

[Handwritten Signature]
 Sub Divisional Soil Conservation Officer
 Samrala, (Ludhiana)

[Handwritten Signature]
 Divisional Soil Conservation Officer
 LUDHIANA.

Any other aspect, which shall be detrimental in project installation:

- i) Laying of 10 km HDPE pipeline along RCC pipeline, is subject to permission of Sewerage Board.
- ii) The area surrounding the Khanna Sewage Treatment Plant (STP) is characterized by a mix of large-scale industries and residential developments, situated adjacent to the Ludhiana-Delhi National Highway.
- iii) The farmers from adjoining villages have provided verbal consent to utilize this water, subject to the condition that the water quality parameters conform to established norms and do not adversely impact soil health and crop quality.
- iv) During the lean period, there is minimal requirement for irrigation water, so during this period the water shall flow into the Lasara drain again.
- v) Farmers intend to utilize this treated water in rotation with groundwater for irrigation purposes.
- vi) A significant knowledge gap exists regarding the impact of treated water on crop yield and soil health, due to a lack of available data.

The rapid urbanization of villages is leading to a steady decline in cultivated areas, which in turn, will impact the future utilization of treated water

IMPORTANT NOTES:

The supply of treated water fit for irrigation, control on distribution of water and operation & maintenance of the system shall be entire responsibility of Punjab Water Supply & Sewerage Board / Municipal Corporation, Ludhiana/ Company operating the STP or any other concerned agency.

Before the actual execution of the project, the quality as well as suitability parameter of treated water for irrigation shall be the responsibility of Punjab Water Supply & Sewerage Board / Municipal Corporation, Ludhiana/ Company operating the STP or any other concerned agency and there should be regular monitoring of these parameters so that the crops and soil health are not affected.

The responsibility of Department of Soil & Water Conservation, Punjab is only to lay the pipelines and successful working of the network.

The Department of Soil & Water Conservation, Punjab is not competent to acquire the land for project, if any, therefore the land acquisition shall be the responsibility of Punjab Water Supply & Sewerage Board / Municipal Corporation, Ludhiana or any other concerned agency.

The Department of Soil & Water Conservation, Punjab shall lay the pipelines in the field of the farmers with their consent, however, hindrance by some of the farmers cannot be ruled out. In such a situation, the Department of Soil & Water Conservation, Punjab shall not be responsible for completing the project as per design and there may be some variation in alignment of the pipeline.

The Department of Soil & Water Conservation, Punjab shall not be responsible for adverse effects, if any, of STP treated water on the crops, soil and ground water.

The laying of pipeline in initial phase will pass from the roads. There may be possibility of the hindrance of sewerage lines, water supply lines, electric poles/lines etc. The concerned Departments may allow some changes or modifications in their lines, so that the irrigation line may be laid smoothly.

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ਭੂਮੀ ਰੱਖਿਆ ਅਫਸਰ
ਖੰਨਾ

[Handwritten signature]
Sub Divisional Soil Conservation Officer
Samrala, (Ludhiana)

DEPARTMENT OF SOIL AND WATER CONSERVATION, PUNJAB

ESTIMATED SUMMARY OF COST

PROJECT NAME : UNDERGROUND PIPELINE PROJECT FOR UTILIZATION OF TREATED WATER FOR IRRIGATION AT S.T.P. KHANNA (19 MLD)

S.No.	Items Description	Amount (Rs.)
A	Laying of Pipeline & Allied Works	
a	Providing, Laying, Jointing, Excavation of Trenches with backfilling of Pipeline system complete.	53317614
b	Providing and construction of Civil work of Pump Room (Including Carriage)	830018
c	Providing and construction of Civil work of Sluice Valve Chamber for 400mm Sluice Valve (Including Carriage)	53982
d	Crossing of Area, Drain, Road, etc. for laying of Irrigation Pipeline.	500000.00
e	Cost of Installation of Pumpsets	4504405.08
f	Cost of Electrical Work in Pump Room	624021.49
h	Providing and construction of Sump well (Including Carriage)	2295521.87
	Sub Total	62125562.77
B	Digital Water Meter	100000.00
C	Sign Boards, Documentation, Audio Visual at different stages	10000.00
D	Deployment of Personal cum Care Taker	432000.00
E	Quality Control @ 1% of S.No. A	621255.63
F	Contingent Charges @ 1% of S.No. A	621255.63
	Grand Total Amount	63910074.03

Singh

Sub Divisional Soil Conservation Officer
Samrata, (Ludhiana)

M S
S.V

Divisional Soil Conservation Officer
LUDHIANA.

ਐਸਟੀਮੇਟ ਰਕਮ 6,39,10,074/- ਰੁਪਏ ਚੈਕ ਕੀਤਾ ਅਤੇ
ਮੈਨਚੁਰ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਮੰਡਲ ਭੂਮੀ ਰੱਖਿਆ ਅਫਸਰ,
ਲੁਧਿਆਣਾ

Survey sheet (Khanna STP)

Point	RD	RL	Detail
A	0	10	
	300	9.99	
	600	9.57	
	900	9.51	
	1200	9.41	
	1500	9.50	
	1800	9.27	
	2100	8.59	
	2400	9.19	
	2700	9.60	
	3000	9.26	
	3300	9.19	
	3600	9.12	
	3900	9.19	
	4200	8.88	
	4500	8.92	
	4800	8.85	
	5100	8.80	
	5400	8.75	
	5700	8.72	
	6000	8.68	
	6300	8.64	
	6600	8.65	
	6900	8.58	
	7200	8.51	
	7500	8.42	
	7800	8.35	
	8100	8.28	

G Singh

M S. V


 ਭੂਮੀ ਰੱਖਿਆ ਅਫਸਰ
 ਖੰਨਾ


 Sub Divisional Soil Conservation Officer
 Samrata, (Ludhiana)

622

	8400	8.21	
	8700	8.14	
	9000	8.08	
	9300	8.01	
	9600	7.95	
	9900	7.80	
B	10000	7.75	

G Singh
F.V.

ਮੁਕ ਮ
ਭੂਮੀ ਰੱਖਿਆ ਅਫਸਰ
ਖੰਨਾ

Sub Divisional Soil Conservation Officer
Samrala, (Ludhiana)

ਮੁਕ ਮ
S.V.



Office of Executive Engineer/Sangrur, Drainage-cum-Mining and
Geology Division, Water Resources Department, Punjab

Phone & Fax No: 01672-234086 Email :xendrainage_sng@yahoo.in

No. 6949-50/32-D

Date: 3/7/2024

(through Email)

To,

Environmental Engineer/(ZP-II).
For- Chairman Punjab Pollution Control Board,
Environment Bhawan, Patiala.

Subject -Proceeding of the personal hearing given by the Chairman of the board for violation of the provisions of water (Prevention & Control of Pollution) Act, 1974 to the Executive Officer, Municipal Council, Khanna, The Executive Engineer, PWSSB, Ludhiana, The Block Development & Project Officer, Doraha, Distt. Ludhiana, The Executive Engineer, Drainage cum Mining and Geology Division, Sangrur and Executive Engineer, Panchayti Raj, Zila Parishad, Ludhiana on 15/05/2024.

Reference: your letter no. 893-99 dated-07-06-2024

With reference to the above cited subject and the letter under reference, it is written that a meeting was held by you on date: 15/05/2024 at 12:30 PM at Environment Bhawan Nabha Road, Patiala and the duty of the Sub Divisional Officer, Water Drainage-cum-Mining Sub Division, Barnala of this office was deputed to attend the meeting. In this regard, the Sub Divisional Officer, Water Drainage-cum-Mining Sub Division, Barnala has informed through his letter No. 124/NGT dated: 20/06/2024 that the venue and time of this meeting was changed to Mohali on the occasion. Due to which the concerned Sub Divisional Officer could not attend the meeting on time.

In the above mentioned letter, in page no. 5, in relation to series no. 4, it is written that the Lissara Siphon which falls on



RD 3030250 of Upper Lissara Nala. In the year 2023, this office had done the work from Burji 292000 to 303250 of Upper Lissara Nala as part of the work done during the flood season 2023. In which the work of sluicing from RD 292000 to 303250 of Upper Lissara Nala and construction of embankment on the right side was done. After the completion of the work, the band level was also maintained. In this regard, you have been informed by this office vide letter No. 2827-28/103- Dated: 12/03/2024 (copy enclosed). In this regard, the pages of the letter referred to by you have been mentioned in the last paragraph 4 of the above said. After the repeated orders given by you, the band level and water flow have been re-checked by the field staff on the spot, which has been found correct.

This is for your information and further action.
copy attached /As per above

Executive Engineer/Sangrur,
Water Drainage-cum-Mining
and Geology Division, Water
Resources Department,
Punjab.

Copy:- Sub Divisional Officer, Water Drainage-cum-Mining Sub
Division Barnala with reference to letter No. 524/NGT dated:
20/06/2024 for information.



Certified to be true translation from
Punjabi/Hindi/Urdu into English

NOTARY (Govt. of India)
Distt. PATIALA (Pb.)



15 SEP 2025

ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਸੰਗਰੂਰ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ

ਫੋਨ ਅਤੇ ਫੈਕਸ ਨੰ: 01672-234086

ਈਮੇਲ: xendrainage_sng@yahoo.in

ਨੰ: 6949-50 /32-ਡ

ਮਿਤੀ: 3/7/2024

ਵੱਲ,

(ਈ-ਮੇਲ ਰਾਹੀਂ)

ਵਾਤਾਵਰਨ ਇੰਜੀਨੀਅਰ/(ZP-II),
ਵਾ.ਚੇਅਰਮੈਨ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਵਾਤਾਵਰਨ ਭਵਨ, ਪਟਿਆਲਾ।

ਵਿਸ਼ਾ : Proceeding of the personal hearing given by the Chairman of the board for violation of the provisions of water (Prevention & Control of Pollution) Act, 1974 to the Executive Officer, Municipal Council, Khanna, The Executive Engineer, PWSSB, Ludhiana, The Block Development & Project Officer, Doraha, Distt. Ludhiana, The Executive Engineer, Drainage cum Mining and Geology Division, Sangrur and Executive Engineer, Panchayti Raj, Zila Parishad, Ludhiana on 15/05/2024.

ਹਵਾਲਾ: ਆਪ ਦਾ ਪੱਤਰ ਨੰ: 893-99 ਮਿਤੀ: 07/06/2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਵੱਲੋਂ ਮਿਤੀ: 15/05/2024 ਨੂੰ ਵਾਤਾਵਰਨ ਭਵਨ ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ ਵਿਖੇ ਦੁਪਹਿਰ 12:30 ਵਜੇ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਸੀ ਅਤੇ ਇਸ ਦਫ਼ਤਰ ਦੇ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਉਪ ਮੰਡਲ ਬਰਨਾਲਾ ਦੀ ਡਿਊਟੀ ਮੀਟਿੰਗ ਅਟੈਂਡ ਕਰਨ ਲਈ ਲਗਾਈ ਗਈ ਸੀ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਉਪ ਮੰਡਲ ਬਰਨਾਲਾ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰ: 124/ਐਨ.ਜੀ.ਟੀ ਮਿਤੀ: 20/06/2024 ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਹੈ ਕਿ ਮੌਕੇ ਉਪਰ ਇਸ ਮੀਟਿੰਗ ਦੇ ਸਥਾਨ ਅਤੇ ਸਮੇਂ ਵਿੱਚ ਤਬਦੀਲੀ ਕਰਕੇ ਮੌਹਾਲੀ ਰੱਖ ਦਿੱਤੀ ਗਈ ਸੀ। ਜਿਸ ਕਾਰਨ ਸਬੰਧਤ ਉਪ ਮੰਡਲ ਅਫਸਰ ਵੱਲੋਂ ਮੀਟਿੰਗ ਸਮੇਂ ਸਿਰ ਸ਼ਾਮਿਲ ਨਹੀਂ ਹੋ ਸਕੇ।

ਉਪਰੋਕਤ ਹਵਾਲੇ ਵਿੱਚ ਦਰਸਾਏ ਪੱਤਰ ਦੇ ਪੰਨਾ ਨੰ:5 ਵਿੱਚ ਲੜੀ ਨੰ: 4 ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਲਿਸਾਤਾ ਸਾਈਡਿੰਗ ਜੋ ਕਿ ਅੱਪਰ ਲਿਸਾਤਾ ਨਾਲਾ ਦੀ ਆਰ.ਡੀ 3030250 ਉਪਰ ਪੈਂਦਾ ਹੈ। ਇਸ ਦਫ਼ਤਰ ਵੱਲੋਂ ਸਾਲ 2023 ਵਿੱਚ ਅੱਪਰ ਲਿਸਾਤਾ ਨਾਲਾ ਦੀ ਬੁਰਜੀ 292000 ਤੋਂ 303250 ਤੱਕ ਦਾ ਕੰਮ ਫਲੱਡ ਸੀਜ਼ਨ 2023 ਦੌਰਾਨ ਹੋਏ ਕੰਮਾਂ ਵਿੱਚ ਕਰਵਾ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਵਿੱਚ ਅੱਪਰ ਲਿਸਾਤਾ ਨਾਲਾ ਦੀ ਆਰ.ਡੀ 292000 ਤੋਂ 303250 ਤੱਕ ਦੀ ਸਲੱਜ ਕਢਵਾਉਣ ਅਤੇ ਸੱਜੇ ਪਾਸੇ ਬੰਨ੍ਹ ਬਨਵਾਉਣ ਦਾ ਕੰਮ ਕੀਤਾ ਗਿਆ ਸੀ। ਕੰਮ ਮੁਕੰਮਲ ਹੋਣ ਉਪਰੰਤ ਬੈਡ ਲੈਵਲ ਵੀ ਮੈਨਟੇਨ ਕਰਵਾ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਇਸ ਸਬੰਧੀ ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰ: 2827-28/103-ਡ ਮਿਤੀ: 12/03/2024 (ਕਾਪੀ ਨੱਥੀ) ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ। ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਵੱਲੋਂ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਪੰਨਾ ਨੰ:4 ਦੇ ਅਖੀਰਲੇ ਪੈਰੇ ਵਿੱਚ ਦਰਸਾਇਆ ਗਿਆ ਹੈ। ਆਪ ਜੀ ਵੱਲੋਂ ਮੁੜ ਕੀਤੇ ਹੁਕਮਾਂ ਉਪਰੰਤ ਫੀਲਡ ਸਟਾਫ ਵੱਲੋਂ ਮੌਕੇ ਤੇ ਬੈਡ ਲੈਵਲ ਅਤੇ ਪਾਣੀ ਦੇ ਵਹਾਅ ਨੂੰ ਮੁੜ ਚੈਕ ਕਰ ਲਿਆ ਗਿਆ ਹੈ, ਜੋ ਕਿ ਠੀਕ ਪਾਇਆ ਗਿਆ ਹੈ।

ਇਹ ਆਪ ਦੀ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।

ਨੱਥੀ/ਉਪਰੋਕਤ ਅਨੁਸਾਰ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਸੰਗਰੂਰ,
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

ਕਾਪੀ:- ਉਪ ਮੰਡਲ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਉਪ ਮੰਡਲ ਬਰਨਾਲਾ ਨੂੰ ਪੱਤਰ ਨੰ: 524/ਐਨ.ਜੀ.ਟੀ ਮਿਤੀ: 20/06/2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾਂ ਹਿੱਤ।



ਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 15938
To

Dated. 27/6/24

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh.

Subject: O.A. no. 414/2023 titled as Avtar Singh and ors. versus State of Punjab and others – Compliance of directions issued by the Hon'ble National Green Tribunal from time to time.

Please refer to subject cited above.

2. It is informed that O.A. no. 414/2023 has been filed before the Hon'ble National Green Tribunal wherein one of the issue involved is that though 29 MLD STP was constructed for Khanna Town but it was not operating and Sewage is going to Jargari drain causing health hazards. The Original Application also raises the issue that Jargari drain crosses under the First Patiala Feeder Canal and out falls into the Lassara drain which has no outfall and it has become a pond. The effluent is overflowing causing damage to the standing trees in the area.
3. The Competent Authority of Punjab Pollution Control Board has also afforded opportunities of Personal hearing to the concerned departments including the Executive Officer, Municipal Council, Khanna. The matter has been pending before the Hon'ble National Green Tribunal for approximately one year but no improvement has taken place at ground level. The main contesting party is Municipal Council, Khanna. It is also a serious concern that MC, Khanna being the main respondent is not attending the hearings before the Hon'ble National Green Tribunal to answer the queries raised by the Hon'ble Tribunal from time to time to resolve the controversy.
4. Though the Department of Science, Technology and Environment is not party respondent but keeping in view the importance of the case, the department has issued defence sanction so that the State Government is represented through State Counsel.
5. It is, therefore, requested to direct the Executive Officer, Municipal Council, Khanna, to take interest in the case, comply with directions of the Hon'ble National Green Tribunal as well as the Punjab Pollution Control Board and to personally appear before the Hon'ble National Green Tribunal alongwith the counsel so that the interest of the Government is

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793. Member Secretary : 0175-2215802 (O)



defended, and also no adverse Order is passed by the Hon'ble National Green Tribunal. The case is now listed for hearing on 19.07.2024.

Endst. No. 15939-40

Date 27/6/24

A copy of the above is forwarded to the following for information and necessary action please:

- i. The Principal Secretary to Government of Punjab, Department of Science, Technology and Environment, Mini Secretariat, Chandigarh.
- ii. The OSD (L)/CS, Punjab, Civil Secretariat - I, Chandigarh.

[Signature]
o/c Member Secretary

[Signature]
o/c Member Secretary

VISIT REPORT

Name of the unit: STP 29 MLD KHANNA

Date of visit: 08/08/2025

Visiting officers:

Er Mohit Singla, (Environmental Engineer)
 Er Harleen Kaur, (Assistant Environmental Engineer)
 Er Balraj Singh Gill (Executive Engineer PWSSB)
 Er Amritpal Kaur (Sub Divisional Engineer PWSSB)

Observations:

1. During visit, STP, Khanna 29 MLD was found in operation.
2. The treated waste water was being partially used onto land for irrigation purpose through the pipeline lay down by the department of soil conservation and the remaining treated waste water is being discharged into the pipeline laid for transfer of treated waste water upto village Jargari.
3. All the components of STP were in working condition.
4. The water sample was collected from the final outlet of the STP after chlorination and as per physical observations, the sample of the treated waste water was found almost clear and non-objectionable. The samples have been sent to water lab Head Office Patiala, PPCB.
5. Data maintained at the STP with respect to its energy meter, water meter installed at the inlet and outlet of STP was also verified during visit and the same was found in order, showing continuous operation of STP for the period 01/01/2025 to July 2025.
6. The data collected at the site (STP) regarding the quantity of flow treated with the electricity consumed by the operation of the STP is given as under (from January 2025 to July 2025).

Table 1- Power Consumption Detail

Sr No	Bill Month	From	To	Total Days	Total Consumption (KWH)	Total Consumption (KVAH)
1	Jan-25	18-12-2025	20-01-2025	33	95466	95868
2	Feb-25	20-01-2025	21-02-2025	32	87588	87960
3	Mar-25	21-02-2025	21-03-2025	28	81936	82290
4	Apr-25	21-03-2025	19-04-2025	29	81342	81744
5	May-25	19-04-2025	19-05-2025	30	82530	82932
6	Jun-25	19-05-2025	19-06-2025	31	86346	86778
7	Jul-25	19-06-2025	21-07-2025	32	87072	87438

Table 2- Flow Detail

Sr No	Bill Month	From	To	Total Days	Incoming(m ³)	Outgoing(m ³)
1	Jan-25	01-01-2025	31-01-2025	31	725711	727557
2	Feb-25	01-02-2025	28-02-2025	28	655722	658300
3	Mar-25	01-03-2025	31-03-2025	31	778054	775191

4	Apr-25	01-04-2025	30-04-2025	30	720093	717485
5	May-25	01-05-2025	31-05-2025	31	725484	726102
6	Jun-25	01-06-2025	30-06-2025	30	750829	750376
7	Jul-25	01-07-2025	31-07-2025	31	767024	757934

The copy of Flow and electricity bills is enclosed as **Annexure A**.

7. During the course of inspection, the team also examined the pipeline carrying treated wastewater from the STP Khanna to Village Jargari through gravity. It was observed that at certain locations, including Villages Ikolaha and Ikolahi, flexible pipes have been illegally connected by the villagers to discharge untreated wastewater into the said pipeline meant exclusively for treated effluent from the STP.
8. The pipeline carrying treated wastewater from STP Khanna, ultimately terminates at Village Jargari, where wastewater from the village pond of Jargari as well as stormwater flowing through a natural drain intermixes with it. Thereafter, the combined flow passes underneath the Patiala feeder (Canal) and subsequently continues in the form of the Lasara Drain.



Er Mohit Singla,
Environmental Engineer,
Regional
Office Fatehgarh Sahib,
PPCB



Er Harleen Kaur,
Assistant Environmental
Engineer, Regional
Office Fatehgarh Sahib,
PPCB



Er Balraj Singh Gill
Executive Engineer
PWSSB



Er Kritpal Kaur
Sub Divisional Engineer
PWSSB



PUNJAB POLLUTION CONTROL BOARD CENTRAL LABORATORY

NABL Accredited & ISO 45001: 2018 (OH&S) certified Laboratory
WATER LAB, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA, PUNJAB
Email: solab2010@gmail.com; Website: www.ppcbonline.org



Annexure-G

TEST REPORT

1. Test Report No. : ED-773/H.O. Water Lab/ Monitoring/2025-26
2. Date of Issue of Report : 25.08.2025
3. Report Sent to (Designation & Address) : Chief Environmental Engineer (Water), Ludhiana;
Senior Environmental Engineer ZO-II Patiala; and
Environmental Engineer, RO Fatehgarh Sahib
4. Source of Sample : STP Khanna, 29 MLD (SBR Technology)
5. Sampling Location : Outlet of STP (E-789)
6. Sample Registration No. : E-789
7. Date of Sample Collection : 08.08.2025
8. Name of Sample Collecting Officer : Er. Mohit Singla, EE & Er. Harleen Kaur, AEE
9. Date of Sample Receipt : 09.08.2025
10. Sampling Description : Effluent Sample
11. Type of Sample : Grab
12. Period of Analysis : 09.08.2025 – 25.08.2025
13. Sampling Method : IS 17614 (Part-10): 2021
14. Document attached with Test Report, : Data Sheet
15. Sample Quantity : 7.0L (Plastic Bottles & Glass Bottle)

Test Results (Water Quality Analysis)

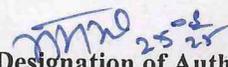
Sr. No.	Test Parameters	Units	Results	Test Method
			Outlet of STP	
1	pH Value		7.5	IS 3025 Part-11
2	Total Suspended Solids (TSS)	mg/l	20	IS 3025 Part-17
3	Total Dissolved Solids (TDS)	mg/l	640	IS 3025 Part-16
4	Chemical Oxygen Demand (COD)	mg/l	112	IS 3025 Part-58
5	Bio-Chemical Oxygen Demand (BOD)	mg/l	20	IS 3025 Part-44
6	Feacal Coliform	MPN/100ml	180	-
7	Oil & Grease	mg/l	BDL	-

Note: BDL means Below Method Detection Limit.

---End of Report---



 Name, Designation & Signature of Analyst
 Paramjeet Singh (Junior Scientific Officer)
 Khaleel Md. (P.A, Microbiologist)


 Name & Designation of Authorized Signatory
 Dr. Shankarjit Singh
 Asst. Scientific Officer
 (Seal & Signature)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.
 Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/CTO(Water)/2025/006861

Registered/Speed Post

Date:

Industry Registration ID:

R24LDH1682337

Application No :

28879921

To,
 Charanjit Singh
 Gne College Ludhiana
 Ludhiana, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Fresh/LDHKH/2024/25190490 dated 21.06.2024 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2025/28879921
Date of issue :	18/07/2025
Date of expiry :	30/06/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDHKH/2024/25190490 From:21/06/2024 To:20/12/2024

2. Particulars of the Industry

Name & Designation of the Applicant	Sh. Charanjit Singh, (Executive Officer)
Address of Industrial premises	Municipal Council, Khanna- Sewage Treatment Plant, 29 Mld , Khanna Ludhiana, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	3006.0 lakhs
Category of Industry	Red
Type of Industry	1081-Sewage Treatment Plants
Scale of the Industry	Large
Office District	Ludhiana Khanna

This is with reference to the request made by the Municipal Council for renewal of consent to operate granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The consent to operate granted to the Municipal Council vide no. CTOW/Fresh/LDHKH/2024/25190490 dated 21.06.2024 valid upto 20/12/2024 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 31/12/2025 with the same conditions as mentioned therein and following specific conditions:

1. The Municipal Council, Khanna shall be bound to comply with the decisions in the appeal under consideration before the Appellate Authority.
2. The Executive Officer, MC, Khanna shall coordinate with the Deptt. of Soil & Water Conservation to provide outlet on the pipeline at appropriate points, so as to maximize utilization of the treated wastewater for agricultural purposes and for preparation of Detailed Project Report (DPR) for utilization of remaining 9 MLD of treated wastewater from STP of capacity 29 MLD for the agricultural purposes and submit the compliance within 01 month.
3. The Executive Officer, MC Khanna will co-ordinate with Deptt. of Soil & Water Conservation and inspect the pipeline laid from the STP to Lassara Drain in order to identify the cause of the ongoing mixing of organic matter in the treated wastewater and shall take steps to rectify the same.
4. The MC, Khanna shall ensure that maximum treated wastewater will be utilized for irrigation purpose.
5. The Municipal Council, Khanna shall apply for Consent to Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 within 15 days.
6. The MC, Khanna will operate the STP effectively and will maintain the record of the same.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Fresh/LDHKH/2024/25190490 dated 21.06.2024 issued to the Municipal Council under the Water (Prevention & Control of Pollution) Act, 1974.



18/07/2025

(**Amit Kumar**)
Environmental Engineer

For & on behalf

of

(**Punjab Pollution Control Board**)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.



18/07/2025

**(Amit Kumar)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Regional Office-Fatehgarh Sahib, D-1A, Focal Point,
 Opposite Chanakya Bakery, Mandi Gobindgarh.
 Email- eerofgs@gmail.com



No. 1394

Dated: 12/09/2025

To

M/s Municipal Council, Khanna,
 Sewage Treatment Plant, 29 MLD,
 Village Bahu Majra, Tehsil Khanna,
 District Ludhiana.

Subject: 'Consent to operate' u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application received in this office vide letter no. 1137 dated 28.08.2025

Amount of Fee Deposited: Rs. 30,000/-

Receipt No. & Date: PPCB/63 dated 21.02.2024 issued by DCFA, Patiala

Adequacy of Fee: 31.10.2027

Consent No. STP/Air/1137

Date of Issue: 12.09.2025

Date of Expiry: 30.06.2026

Capacity of the D.G. Set(s): 625 KVA

Place where D.G. set is installed: STP, 29 MLD, Khanna

This has reference to your application for obtaining 'consent to operate' u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

The Punjab Pollution Control Board hereby grants the consent u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the D.G. Set(s) subject to the following conditions:

1. The applicant shall submit the analysis results of the noise and stack emissions of D.G. set from the Board's Lab/ Approved Lab of PPCB/ NABL/ MoEF within 01 month. (The analysis reports should indicate the results of all parameters for which the standards have been fixed by the MoEF).
2. The applicant shall apply for renewal of consent under the Air (Prevention & Control of Pollution) Act, 1981 at least two months before the expiry of this consent.
3. The applicant shall comply with the noise limits prescribed by the Ministry of Environment & Forests (MoEF), New Delhi vide notification No.GSR-371(E) dated 17.5.2002 as amended from time to time.
4. The applicant shall comply with the stack emission standards prescribed by the MoEF vide notification No.GSR-520 (E) dated 1.7.2003 as amended from

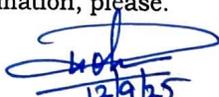
time to time or GSR-489(E) dated 7.9.2002 as amended from time to time, whichever is applicable to the applicant.

5. The height of the stack with the D.G. set shall be in accordance with the norms prescribed by the Board vide notification No. Admn/A-4/F.No.160/87/14744 dated 14.9.1987.
6. Nothing in this consent shall be deemed to preclude the establishment of any legal action nor relieve the applicant from any responsibilities/liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
7. The applicant shall comply with any other condition(s) laid down or direction(s) issued by the Board from time to time under the provisions of the Air (Prevention & Control of Pollution) Act, 1981
8. Any amendments /revisions made by the Board/MoEF in the emission/stack height standards shall be applicable to the applicant from the date of such amendments/revisions.
9. The applicant shall ensure that no air pollution or public nuisance due to noise is created in the area due to discharge of air/noise emissions from the establishment.
10. The applicant shall obtain permission from any other department/competent authority wherever required for operating the D.G. Set(s).
11. The Board reserves the right to cancel this consent granted to the applicant at any time, in case the applicant is found violating any of the conditions of this consent granted under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and/or any other pollution control law(s) applicable to the applicant.

Endst. No.1395.....

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala for information, please.


of Environmental Engineer
Dated: 12/09/2025


of Environmental Engineer